

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 400 OF 2020

Veena Kakodkar Petitioner

V e r s u s

State of Goa and Ors. Respondents

Mr. C. Padgonkar, Advocate for the Petitioner.

Mr. Manish Salkar, Government Advocate for the Respondent nos. 1, 2 and 3.

Mr. Parag Rao, Advocate for the Respondent nos.4 and 5.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 6th January, 2021

P.C.

1. At the request of Mr. Rao, learned Counsel appearing for respondent nos.4 and 5, two weeks time is granted to file reply. Copy of the reply to be furnished in advance to the learned Counsel for the petitioner. If the petitioner wishes to file any rejoinder, liberty is granted by serving advance copy upon the learned Counsel for the respondents.

2. Stand over to 1st February, 2021.

M. S. JAWALKAR, J.

M. S. SONAK, J.

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